

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 5876**

TO BE ANSWERED ON THE 3RD APRIL, 2018/ CHAITRA 13, 1940 (SAKA)

CONJUGAL RIGHTS OF PRISONERS

5876. SHRI KONDA VISHWESHWAR REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of policies formulated by the Government to provide for conjugal rights of prisoners.**
- (b) whether any procedure has been laid down by the Government to implement the same in all jails in the country; and**
- (c) if not, the steps being taken by the Government to facilitate conjugal visits to inmates?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (c): There is no specific policy on conjugal rights of prisoners. The Model Prison Manual prepared by the Ministry of Home Affairs in 2016 contains a chapter for guidance of States/UTs/Prison authorities on matters relating to 'Parole and Furlough' to inmates. One of the objectives of releasing prisoners on parole and furlough is to enable the inmate to maintain continuity with their family life and deal with familial and social matters.
